

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 182 OF 2018 &**  
**IA NOS. 686, 626 & 687 OF 2018**

**Dated: 13<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Ahill Apparel Exports (P) Ltd. .... Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission &Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Srishti Govil  
*h/f* Mr. Balaji Srinivasan for R-2 & 3

**ORDER**

**(IA NO. 686 – Application for stay)**  
**(IA NO. 626 OF 2018 – Application for directions)**

Heard the learned Counsel, Mr. M. G. Ramachandran appearing for the Appellant; and the learned counsel, Ms. Srishti Govil appearing on behalf of the learned counsel, Mr. Balaji Srinivasan for Respondent No. 2 & 3.

The learned counsel appearing for the Appellant, at the outset, submitted that in the light of the interim order of this Tribunal dated 11-7-2018 on IA No. 682 of 2018 and directions issued therein, these two IAs may kindly be disposed of as they have become infructuous.

Submission made by the learned counsel for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel for the Appellant, the instant two IAs, being IA Nos. 686 and 626 of 2018 stand disposed of as they have become infructuous.

**Appeal No. 182 of 2018**

**Admit.**

Issue notice to the Respondents, returnable on 29-8-2018.

Learned counsel, Ms. Srishti Govil appearing for Mr. Balaji Srinivasan takes notice on behalf of the Respondent No. 2 & 3 and prays for three weeks' time to file reply.

Learned counsel for the Respondents may file their respective replies on or before 3-8-2018, after serving copy on the other side. Thereafter, the learned counsel for the Appellant may file rejoinder within three weeks, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on **29-8-2018**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**